

**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH, CHENNAI
ORIGINAL APPLICATION No. 114-122/2020**

**REPORT OF ANDHRA PRADESH POLLUTION CONTROL BOARD IN THE
MATTER OF O.A. NO. 114-122/2020 IN COMPLIANCE TO THE HON'BLE
NATIONAL GREEN TRIBUNAL SOUTHERN BENCH ORDER DATED 31.01.2022.**

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Andhra Pradesh Pollution Control Board,
Regional Office Nellore

**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.**

Date: 31.03.2022

Place: Nellore.

**REPORT OF ANDHRA PRADESH POLLUTION CONTROL BOARD IN THE
MATTER OF O.A. NO. 114-122/2020 IN COMPLIANCE TO THE HON'BLE NGT
SOUTHERN BENCH ORDER DATED 31.01.2022.**

**Submitted
to
Hon'ble National Green Tribunal
Southern Bench, Chennai**

C. Raja Sekhar
31/3/2022

**ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.**

I. Preamble

In the matter of OA Nos. 114-122/2020, in compliance to Hon'ble National Green Tribunal(NGT)vide Orders dated 22.07.2020 constituted the Joint Committee to inspect the area in question and submit a factual as well as action taken report, if there is any violation found. Accordingly, the Committee submitted the report to the Hon'ble NGT and the subsequently, unauthorized aqua ponds in the area are demolished in the area.

The Hon'ble NGT reviewed the case on 31.01.2022 and directed to file a report showing the details of the nature of yield obtained by the applicants before these shrimp culture units have been established in those agriculture lands and present yield; ascertain the nature of damage caused to the soil; details of the demolition done with survey numbers; ascertain compliance of the permitted and operating units & submit the status of the pending writ petitions in the Hon'ble High Court of Andhra Pradesh.

Further, Mr. B. Ravindra Reddy whose land is situated in Kota (V&M), Nellore District stating that on account of the activities committed by the shrimp culture units, damage has been caused to his property, and he is not able to do with cultivation. The Hon'ble NGT directed consider that aspect and to file a report.

II. Hon'ble NGT Order dated 31.01.2022:

Post submission of committee report, Hon'ble NGT vide order dated 31.01.2022 has directed as follows:

“

11. *In the meantime, we have also received a letter petition from Mr. B. Ravindra Reddy whose land is situated in Survey Nos.641/2, 643/1 & 645/2 Kota Village, Kota Mandal of Nellore District stating that on account of the activities committed by the shrimp culture units, damage has been caused to his property, and he is not able to do with cultivation. He was also produced certain photographs showing the nature of damage cause. The Joint Committee appointed by this Tribunal is directed to consider that aspect as well and to file a report in this regard.*
12. *The committee is also directed to file a detailed report showing the details of the nature of yield obtained by the applicants before these shrimp culture units have been established in those agriculture lands and what is the present yield that has been obtained by them or whether such pollution has prevented from doing the agricultural activity and if that be the case what is the amount of compensation that has to be imposed.*
13. *The above officials are directed to ascertain the nature of damage caused to the soil and what is the nature of remediation to be done for the purpose of restoring he contamination, if any, to be caused to the soil and who are responsible for the same depending upon the pro-rata contribution made by the alleged violators causing pollution to the neighbouring agriculture lands.*

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14. The learned counsel appearing for Andhra Pradesh Pollution Control Board (APPCB) also wanted some time to submit their further details of the demolition done with survey numbers and also the report about the details furnished by the counsel appearing for the applicant regarding survey numbers where such illegal activities are still continuing after making further verifications. These things can also be considered by the Joint Committee while submitting their further report.

The Andhra Pradesh Pollution Control Board (APPCB) as well as the Joint Committee are directed to ascertain as to whether those units who have obtained necessary permission, have committed any violations of the conditions imposed on account of which pollution has been caused. If that be the case what is the amount of compensation to be realised from them. These aspects were also not answered by the committee while submitting their either in the present report or in the earlier reports filed. So these aspects will also have to be considered by them while submitting their further report.

15. The Andhra Pradesh Pollution Control Board (APPCB) is also directed to submit a report regarding the nature of Writ Petitions pending before the Hon'ble High Court of Andhra Pradesh against the demolition order passed and the present stage of the Writ Petition as well while submitting their further report to be filed as directed."

A copy of the Order dt: 31.01.2022 is herewith attached as annexure – I for kind perusal.

In compliance to Hon'ble NGT order, the joint committee meeting held on 04.03.2022 and the committee inspected the Kota and Mallam areas. The Committee inspected the aqua ponds located at the Kota area on 09.03.2022 and also the Chittamuru area on 08.03.2022, where the illegal aqua ponds are demolished. APPCB is also one of the member in the joint committee. Further the APPCB is continuing the monitoring of the water quality in the water bodies in the Mallam tank area.

III. Status of demolition of the illegal shrimp tanks:

The Fisheries Department has demolished the unauthorized ponds which are not involved in court cases in Pittuvanipalli (V), Padarthivari Kandriga (v) &Ranganadhapuram(v) Chittamuru(M), SPSR Nellore District.

Status of demolition of illegal shrimp tanks in Pittuvanipalli Village.

S. No	Name of the Aquafarmers	Survey Numbers	Extent in Ha	Authorised/ Unauthorized	Demolished or Not Demolished
1	Konduru Baskar	3	0.95	Unauthorised	Demolished
2	Chintha Reddy Parandhama Reddy	3	0.79	Unauthorised	Demolished

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3	Chintha reddy Kota reddy	4-1,2	1.58	Unauthorised	Demolished
4	Puchalapalli Sudarshanamma	5-1,2,3	1.74	Unauthorised	Demolished
5	Puchalapalli Sudarshanamma	6	0.13	Unauthorised	Demolished
6	Malli Seenaiah	8-1,2	0.89	Unauthorised	Demolished
7	Malli Seenaiah	9-P	1.80	Unauthorised	demolished No:14232/2021
8	Malli Seenaiah	9- A,A3,B, C	3.22	Authorised	Demolished No:14232/2021
9	Pitti Hanumanthaiah	10	0.26	Unauthorised	Demolished
10	Devalayama Land	11	0.33	Unauthorised	Demolished
11	Malli Seenaiah	12	1.85	Authorised	Authorised
12	Manubolu Sathesh	14-3	1.32	Authorised	Authorised
13	Malli Seenaiah	14-1,2	1.75	Unauthorised	W.P.No.14646 /2021 demolished
14	Manubolu Sailaja	15	1.02	Authorised	Authorised
15	Manubolu Venkaiah	17-1,2	0.65	Authorised	Authorised
16	Kaluva	19	0.12	Unauthorised	Demolished
17	Manubolu Sathesh	20-1,3	1.32	Unauthorised	Demolished
18	Rangaiah	20-1A, 2B	1.29	Unauthorised	Demolished
19	Krishna reddy	21	1.47	Unauthorised	Demolished
20	Teruvayi Tirupalu	22- 1A,2,3	1.19	Unauthorised	Demolished
21	Rangaiah	23- 1,2,5,6,8, 9	2.03	Unauthorised	Demolished
22	P Chandraiah	24- 1,2,3,4,5, 6	1.77	Unauthorised	Demolished
23	T.Seenaiah	25	1.03	Unauthorised	Demolished
24	Manubolu Venkaiah	27- 1,2,3,4,5, 6,7,8,9	2.32	Authorised	Authorised
25	Manubolu Sathesh	28-2	0.92	Authorised	Authorised
26	Manubolu Sathesh	28-1	1.06	Authorised	Authorised

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27	Muni Baskar	29-1,2,4,5	0.95	Unauthorised	Demolished
28	Kalluru Prabakar	30-2A	1.52	Unauthorised	Demolished
29	P.Baskar	30-2B	0.36	Unauthorised	Demolished
30	Malli Seenaiiah	31-5A,5B,6A,6B	0.74	Unauthorised	W.P.No.14646/2021 demolished
31	T.Seenaiah	31-1,2,7	0.51	Authorised	Authorised
32	Kalluru Prabakar	32-1,3,4,6,7	0.98	Unauthorised	Demolished
33	Kalluru Prabakar	32-5	0.23	Authorised	Authorised
34	Siva kumar reddy	33-1A,1B2	0.99	Unauthorised	Demolished
35	Nunjala Madhu	33-1C	0.98	Unauthorised	Demolished
36	Nunjala Madhu	34	0.16	Unauthorised	Demolished
37	Manubolu Satheesh	36-12,1D,1E	1.21	Unauthorised	Demolished
38	Teruvayi Tirupalu	36-1A	0.41	Unauthorised	Demolished
39	T.Seenaiah	37	0.32	Unauthorised	Demolished
40	T.Seenaiah	38-1,1A,2,3,3A,4,4A,	2.40	Unauthorised	Demolished
41	Sai Reddy	39-2,4A	0.45	Unauthorised	Demolished
42	T.Seenaiah	39-4,4B1	0.85	Unauthorised	Demolished
43	Sai Reddy	39-1	1.09	Authorised	Authorised
44	Manubolu Satheesh	40	0.06	Unauthorised	Demolished
45	Manubolu Satheesh	41	0.73	Unauthorised	W.P.No.14646/2021 demolished
46	Jaya Balaiah	41	0.83	Unauthorised	W.P.No.14646/2021 demolished
47	Nunjala Madhu	41	0.56	Unauthorised	W.P.No.14646/2021 demolished
48	Manubolu Venkateswarlu	41	0.94	Unauthorised	W.P.No.14646/2021 demolished
49	Chiranjeevi	41	0.68	Unauthorised	W.P.No.14646/2021 demolished
50	Beedu (Kalava)	41	0.22	Unauthorised	W.P.No.14646/2021 demolished
51	Teruvayi Chandraiah	41	0.57	Unauthorised	W.P.No.14646/2021 demolished
52	Malli Seenaiiah	13	0.66	Unauthorised	Demolished

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53	Kalluru Sesha reddy	49-1,2	0.85	Unauthorised	Demolished
54	Parri Koteswaramma	50-2	0.43	Authorised	Authorised
55	Teruvayi Mani	50-2A	0.13	Unauthorised	W.P.No.14646/20 21 demolished
56	Teruvayi Chandraiah	50-2B, 1A,1B,1 C	0.19	Unauthorised	Demolished
57	Nunjala Madhu	50- 1,11,5,9	0.12	Unauthorised	Demolished
58	kaluva	59	0.12	Unauthorised	Demolished
59	Teruvayi Tirupalu	60- 1,10,10A, 4A,4C,7	1.21	Unauthorised	Demolished
60	Duvvuru Dayakar Reddy	61	0.75	Unauthorised	W.P.No.14646/20 21 demolished
61	Duvvuru Dayakar Reddy	62	0.08	Unauthorised	W.P.No.14646/20 21 demolished
62	Kalluru Prabakar reddy	63-2	0.40	Unauthorised	W.P.No.14646/20 21 demolished
63	Duvvuru Dayakar Reddy	63-2	0.74	Unauthorised	W.P.No.14646/20 21 demolished
64	Duvvuru Madhu Reddy	64	0.05	Unauthorised	Demolished
65	Duvvuru Madhu Reddy	65	1.43	Authorised	Authorised
66	Krishna reddy	66	1.09	Unauthorised	Demolished
67	Mallikarjun	66	0.346	Unauthorised	Demolished
68	Beedu	67	0.10	Unauthorised	Demolished
69	Parri Vijayakumar	68-1,1B,4	0.29	Unauthorised	Demolished
70	Parri Koteswaramma	68-2,3	0.56	Authorised	Authorised
71	Kapuluru Vara lakshmi	69-3	0.49	Authorised	Authorised
72	Parri Koteswaramma	69-1	0.28	Authorised	Authorised
73	Teruvayi Tirupalu	70- 1,3A,3B, 3D,3E,3F	0.85	Unauthorised	Demolished
74	Teruvayi Tirupalu	71-1,2	0.18	Unauthorised	Demolished
75	Pitti Chandramma	73	0.27	Unauthorised	Demolished
76	Beedu (No Culture)	75	0.30	Unauthorised	Demolished
77	Beedu (No Culture)	75	0.18	Unauthorised	Demolished
78	Kaluva	76	0.45	Unauthorised	Demolished

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79	Parri Koteswaramma	78-1,2	0.26	Authorised	Authorised
80	Prabhakar Reddy	78	1.77	Unauthorised	Demolished
81	Parri Koteswaramma	79-3,4,5	0.75	Authorised	Authorised
82	Parri Ramanaiah	80-7,8,9,10	1.07	Unauthorised	Demolished
83	Geetha reddy	94-1,3,4,7,8	1.88	Unauthorised	Demolished
84	Kalluru Mallikarjun	95-3,4,5A,6	0.67	Unauthorised	Demolished
85	Geetha reddy	105-5	0.17	Unauthorised	Demolished
86	Allipudi Babu	100	0.06	Unauthorised	Demolished
87	Allipudi Babu	101	0.69	Unauthorised	Demolished
88	Allipudi Babu	103-1,2A	0.47	Unauthorised	Demolished
89	Geetha reddy	104-1B,2A	0.38	Unauthorised	Demolished
90	Geetha reddy	112,112-2	1.13	Unauthorised	Demolished W.P.No.16999 of 2021
91	Teruvayi Bujamma	1-1	1.01	Unauthorised	Demolished
92	Nunjala Sumathi	1-1A	0.40	Unauthorised	Demolished
93	Malli Guravaiah	1-3	0.50	Unauthorised	Demolished
94	Beedu (No Culture)	1	0.45	Unauthorised	Demolished
95	Pakam Chengaiah	1-1	0.61	Unauthorised	Demolished
96	Venkatasubbaiah	1-1	0.40	Unauthorised	Demolished
97	Pandi Kotaiah	1-1	0.40	Unauthorised	Demolished
98	Putta Subramanyam	1-1	0.40	Unauthorised	Demolished
99	Kalluru Sesha reddy	45-1	0.40	Unauthorised	Demolished

Status of demolition of illegal shrimp tanks in Padarthivari KandrigaVillage:

S. No	Name of the Aquafarmers	Survey Numbers	Extent in Ha	Authorised/ Unauthorised	Demolished or Not Demolished
1	Konduru Krishna reddy	3,4	1.64	Unauthorised	Demolished
2	Konduru Krishna reddy	5-2	0.40	Unauthorised	Demolished

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3	Konduru Krishna reddy	5-3	0.61	Unauthorised	Demolished
4	Konduru Krishna reddy	5-1A	0.71	Unauthorised	Demolished
5	Beedu (No Culture)	6	0.97	Unauthorised	Demolished
6	Beedu (No Culture)	8	1.21	Unauthorised	Demolished
7	Beedu (No Culture)	10	2.08	Unauthorised	Demolished
8	Mohan kumar	11-1A,,11-2	0.71	Unauthorised	Demolished
9	Mohan kumar	12-3,4,5	0.68	Authorised	Authorised
10	Mohan kumar	13-3,2,5,1A	0.94	Unauthorised	WP No: 3342/2020 pending at HHC AP
11	Mohan kumar	13-2,3	0.15	Authorised	Authorised
12	Mohan kumar	15-4D, 15-6	2.53	Authorised	Authorised
13	Parwath Reddy Venkataramana Reddy	16-2A,16-2B	0.70	Unauthorised	WP No: 14554/2021 demolished
14	Valipi Seenaiah	17-2C,2B	0.85	Authorised	Authorised
15	Valipi Seenaiah	18-2B1	0.99	Unauthorised	WP No: 3342/2020 pending at HHC AP
16	Valipi Seenaiah	18-2A,2A2	0.25	Authorised	Authorised
17	Valipi Seenaiah	19	0.94	Unauthorised	WP No: 3342/2020 pending at HHC AP
18	Valipi Seenaiah	20-1,2	1.19	Authorised	Authorised
19	Valipi Seenaiah	21-5,6	0.75	Authorised	Authorised
20	Valipi Seenaiah	21	0.93	Unauthorised	WP No: 14554/2021 demolished
21	Valipi Seenaiah	22-1,2,3,4,5	1.13	Unauthorised	WP No: 14554/2021 demolished

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22	Valipi Seenaiah	23-2	0.72	Authorised	Authorised
23	Parwath Reddy Venkatakrishna Reddy	23-2	0.61	Authorised	Authorised
24	Valipi Seenaiah	23-1	1.12	Authorised	Authorised
25	Valipi Seenaiah	24	0.36	Unauthorised	Demolished
26	Valipi Seenaiah	25	0.08	Unauthorised	Demolished
27	Valipi Seenaiah	27-P1,P2	1.01	Authorised	Authorised
28	Valipi Seenaiah	27- 1,3,4,5, 6,8,9,2	3.35	Unauthorised	WP No: 13368/2021 demolished

Status of demolition of illegal shrimp tanks in Ranganadhapuram Village:

S. No	Name of the Aquafarmers	Survey Numbers	Extent in Ha	Authorised/ Unauthorised	Demolished or Not Demolished
1	Marri Siva Reddy	78-1,2	4.35	Unauthorised	Demolished
2	Marri Siva Reddy	79-B	0.49	Unauthorised	Demolished
3	Marri Siva Reddy	81-3,4	1.21	Unauthorised	Demolished
4	Marri Siva Reddy	79-1,2	0.78	Unauthorised	Demolished
5	Nalajam Manjula	79	0.43	Unauthorised	Demolished
6	Nalajam Syamala	79	0.30	Unauthorised	Demolished
7	Poluru Bujamma	79	0.40	Unauthorised	Demolished
8	Pulasa Kotaiah	100	3.79	Unauthorised	Demolished
9	Pulasa Kotaiah	80	1.42	Unauthorised	Demolished
10	Ramanaiah	91	4.10	Unauthorised	Demolished
11	Ramanaiah	97	1.56	Unauthorised	Demolished
12	Sivalanki Sudhakar	97	8.10	Unauthorised	Demolished
13	Balaji	90	1.56	Unauthorised	WP No: 13615/2021 demolished

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14	Balaji	92	0.49	Unauthorised	WP No: 13615/2021 demolished
15	Gudur Subba rao	92	2.39	Unauthorised	WP No: 13615/2021 demolished
16	Gudur Subba rao	89-2,3,4	3.11	Unauthorised	WP No: 13615/2021 demolished
17	Gopala Krishna	89-1	0.40	Unauthorised	Demolished
18	Gopala Krishna	82-1,2	1.52	Unauthorised	Demolished
19	Gudur Subba rao	88	3.66	Unauthorised	WP No: 13615/2021 demolished
20	Purnamalli Venkatasubbaiah	87	1.99	Unauthorised	Demolished
21	Beedu	93	0.34	Unauthorised	Demolished
22	Seshu Reddy	111	0.95	Unauthorised	Demolished
23	Seshu Reddy	107-1,2	2.31	Unauthorised	Demolished
24	Seshu Reddy	108	0.28	Unauthorised	Demolished
25	Valipi Seenaiiah	10,10-2	0.66	Unauthorised	Demolished
26	Valipi Seenaiiah	9-2,3	1.01	Unauthorised	Demolished
27	Valipi Seenaiiah	11-1,2,3	1.40	Unauthorised	Demolished
28	Valipi Seenaiiah	12	1.04	Unauthorised	Demolished
29	Valipi Seenaiiah	7	0.53	Unauthorised	Demolished
30	Valipi Seenaiiah	6-1,3,7	0.18	Unauthorised	Demolished
31	Bala Krishna Reddy	84	0.40	Unauthorised	Demolished
32	M.Ravana Reddy	84	0.76	Unauthorised	Demolished
33	Maram Reddy Chiranjeevi reddy	84-1	3.64	Authorised	WP No: 13652/2021and 14983/2021
34	Maram Reddy Kasthur reddy	84-1A	1.82	Authorised	WP No: 13652/2021and 14983/2021
35	Kami reddy Chandra Reddy	84-1A, 1P-2, 2-2	1.82	Authorised	WP No: 13652/2021and 14983/2021
36	Purnamalli Venkatasubbaiah	85	2.57	Unauthorised	WP No: 13615/2021 demolished

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37	Bala Krishna Reddy	83-1,2,4	1.72	Unauthorised	Demolished
38	Purnamalli Venkatasubbaiah	86	3.38	Unauthorised	WP No: 13615/2021 demolished
39	Maram Reddy Chiranjeevi reddy	85	3.17	Authorised	WP No: 15162/2021 Pending at HHC
40	Valipi Seenaiah	1-1	1.11	Unauthorised	Demolished

The Hon'ble NGT directed the APPCB & the Joint Committee to ascertain as to whether those units who have obtained necessary permission, have committed any violations of the conditions imposed on account of which pollution has been caused. In this regard it is to submit that no such case has been noticed and therefore the question of compensation to be realised may not arise.

IV. Status of the Writ Petitions pending before the Hon'ble High Court of Andhra Pradesh filed against demolition of the illegal shrimp tanks:

The Hon'ble NGT directed the APPCB to submit a report regarding the nature of Writ Petitions pending before the Hon'ble High Court of Andhra Pradesh against the demolition order passed and the present stage of the Writ Petition. In this regard, it is to submit that the Fisheries Department has issued the demolition Orders & some of the aqua farmers have approached the Hon'ble High Court of Andhra Pradesh. The status of the writ petitions obtained from the Fisheries Department is submitted below:

S.No	WP No	Name of petitioner	No of Petitioners	Sy Nos	Extent in Hect	Name of the Village	Present status
1	3342 of 2020	Kanuru Ramanaiah S/o Alluraiah Chimalapudi Vi & Vakadu Mandal & (6) others	07	13/5,13/1 A,19,A27 /7,29/2,1 8/2/B2,27 /5,27/8,2 7/6,19,27 /9	5.628	Padharthi vari Kandriga	Pending at HHC AP
2	13368 of 2021	Smt Kanuru Santhi W/o sudhakar Cheemalapudi Village Vakadu Mandal & (6) others	07	19,A27/7, 29/2,18/2 /B2,27/5, 27/8,27- 6,13- 5,13- 1A,19,27/ 9	4.528	Padharthi vari Kandriga	Demolished
3	13615 of 2021	Darsi Venkata subbaRao S/o Tirupathayya Bazar Street Mallam Chittamur Mandal & (3) others	04	92,88,89- 2,89- 3,85,86,8 7,90,92,8 5	8.912	Ranganat hapuram	Demolished

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4	13652 of 2021	Kami Reddy Kasturi Reddy S/o Jayarmi Reddy Thimmareddi Vagu Pellakur Mandal & (2) others	03	84- 1A, 84- !A, 1P-2, 2- 2, 84-1	6.188	Ranganat hapuram	Additional Expla- nation submitted within stipulated time as per Court orders and consi- dered their request
5	14232 of 2021	Theegal Suresh Babu S/o Krishnaiah Sangam vari Street Kota Mandal	01	1, 3-P, 9-A, 9-A3, 9- B. 9-C	5.76	Pittavani palli	demolished
6	14554 of 2021	Parvatha reddy Venkataramana Reddy S/o Narayana Reddy Mallam Vi & chittamur (M) & (6) others	07	16- 2A,16- 2B,23- 2,17- 2A,21- 4,15- 4A,21- 1,15- 4C,21- 3,15- 6,22- 3,22- 2,21-2	6.44	Padharthi vari Kandriga	demolished
7	14646 of 2021	Malli Sreenivasulu S/o Kondaiah Venkannapalem Kota Mandal & (9) others	10	9-P,8- 1,2,14-1, 14-2,31- 5A,5B, 6A,6B,13 ,3,78,35- 1,2,3, 41, 41,61,62, 63-2,50- 2A	14.30	Pittavani palli	demolished
8	14983 of 2021	Maram Reddy Chiranjeevi Reddy S/o Narayana Reddy Agraharapeta Naidupeta Mandal & (2) others	03	84-1, 84- 1A1P- 2,2-2,29/	3.64	Ranganat hapuram	Additional Explanation submitted within stipulated time as per Court orders and considered their request
9	15162 of 2021	Penumalli Venkata Subbaiah S/o Subrahmanyam Vallipuram Mallam Chittamur Mandal & (2) others	03	85, 86 87, 92,88,89- 2,89- 3,90,92	7.94	Ranganat hapuram	Pending at HHC AP
10	16999 of 2021	Petti Praveen Kumar S/o Ramachandraiah, Pittuvanipalli (V), Chittamur (M)	01	112/2, 84/8, 98/12, 98/8	2.23	Pittuvani palli	demolished

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11	CC.No. 1869 of 2021 in W.P No. 14232,	Theegal Suresh Babu S/o Krishnaiah Sangam vari Street Kota Mandal	01	1, 3-P, 9-A, 9-A3, 9-B. 9-C	5.76	Pittuvani palli	Petitioner filed contempt case against respondent for demolition.
		TOTAL	46		65.566		

V. Status of water quality:

APPCB collected the water samples from the waterbodies in the area including Mallam tank. The values indicate that there is an improvement in the water quality. Extract of the analysis results is submitted below:

Water sample collected from Royyala Vagu near Tagetamma temple

	27.05.2021	25.06.2021	31.08.2021	14.09.2021	29.10.2021	16.12.2021	01.01.2022
pH	7.0	6.9	8.1	8.0	7.1	7.4	7.5
EC	15120	23100	27700	5710	2990	880	801
TSS	36	12	12	10	10	24	24
TDS	9007	14322	17452	3655	1945	602	540

Water sample collected from Palamadugu vagu, Pittuvanipalli (V)

	27.05.2021	25.06.2021	31.08.2021	14.09.2021	29.10.2021	16.12.2021	01.01.2022
pH	7.1	6.8	8.3	7.3	7.3	7.2	7.3
EC	19800	21630	21190	6240	1175	1320	1205
TSS	20	10	10	12	12	20	38
TDS	11880	13194	13350	3994	760	790	816

Water sample collected from Mallam tank at GD - Nidigurthy road, Thunadilu

	27.05.2021	25.06.2021	31.08.2021	14.09.2021	29.10.2021	16.12.2021	01.01.2022
pH	--	7.2	8.3	7.9	7.4	7.2	7.6
EC	--	8470	9470	850	1258	764	740
TSS	--	18	16	8	10	16	29
TDS	--	5336	5967	536	792	450	496

Water sample collected from Mallam tank near Nagurkomma temple, Jalagarthipalem

	27.05.2021	25.06.2021	31.08.2021	14.09.2021	29.10.2021	16.12.2021	01.01.2022
pH	--	7.3	8.3	8.4	7.3	7.2	7.6
EC	--	8850	6920	981	119	523	554
TSS	--	16	14	10	10	28	16
TDS	--	5487	4498	618	716	310	334

C. Raja Sekhar
31/3/2022

ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

Water sample collected from Etigattu Kaluva, Pedavarthivari Kandriga (V)

	27.05.2021	25.06.2021	31.08.2021	14.09.2021	29.10.2021	16.12.2021	01.01.2022
pH	7.5	7.7	8.2	8.2	7.7	8.1	7.8
EC	15630	19980	11560	1742	1076	790	887
TSS	24	16	10	12	16	42	42
TDS	9378	12587	7398	1098	688	490	608

Water sample collected from Puli Kaluva, near Pittuvanipalli

	27.05.2021	25.06.2021	31.08.2021	14.09.2021	29.10.2021	16.12.2021	01.01.2022
pH	7.5	7.4	8.3	8.3	7.4	7.1	7.7
EC	7150	8840	8170	1796	21840	810	886
TSS	22	18	16	16	12	40	48
TDS	4647	5569	5148	119	14196	520	602

Water sample collected from Puli Kaluva, Muttumbakam.

	27.05.2021	25.06.2021	31.08.2021	14.09.2021	29.10.2021	16.12.2021	01.01.2022
pH	--	7.0	8.2	8.3	7.9	7.1	7.8
EC	--	7970	7150	1428	1702	645	657
TSS	--	12	8	12	14	24	37
TDS	--	4861	4570	915	1459	398	448

Note: All values are expressed in mg/l except pH.

It is submitted that the representative of APPCB is a member in the committee constituted by the Hon'ble National Green Tribunal. The committee is submitting a detailed observations on aqua farming in the area and other findings.

C. Raja Sekhar
31/3/2022

Andhra Pradesh Pollution Control Board,
Regional Office Nellore

Date: 31.03.2022

Place: Nellore

ENVIRONMENTAL ENGINEER
A.P. POLLUTION CONTROL BOARD
Regional Office
NELLORE.

Item Nos.09 to 17:

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
(Through Video Conference)

Original Application No. 114 of 2020 (SZ)

With

Original Application No. 115 of 2020 (SZ)

With

Original Application No. 116 of 2020 (SZ)

With

Original Application No. 117 of 2020 (SZ)

With

Original Application No. 118 of 2020 (SZ)

With

Original Application No. 119 of 2020 (SZ)

With

Original Application No. 120 of 2020 (SZ)

With

Original Application No. 121 of 2020 (SZ)

With

Original Application No. 122 of 2020 (SZ)

IN THE MATTER OF:

Mallapu Chengamma

...Applicant(s)

Versus

State of Andhra Pradesh and Ors.

...Respondent(s)

WITH

Pantrangam Ramasubbaiah

...Applicant(s)

Versus

State of Andhra Pradesh and Ors.

...Respondent(s)

WITH

Poluru Murali

...Applicant(s)

Versus

State of Andhra Pradesh and Ors. ...Respondent(s)

WITH

Nalajam Srinivasalu ...Applicant(s)

Versus

State of Andhra Pradesh and Ors. ...Respondent(s)

WITH

Vinnamala Muni Sekhar Reddy ...Applicant(s)

Versus

State of Andhra Pradesh and Ors. ...Respondent(s)

WITH

Saguturu Krishna Reddy ...Applicant(s)

Versus

State of Andhra Pradesh and Ors. ...Respondent(s)

WITH

Pantrangam Subrahmanyam ...Applicant(s)

Versus

State of Andhra Pradesh and Ors. ...Respondent(s)

WITH

Poluru Bhargavi ...Applicant(s)

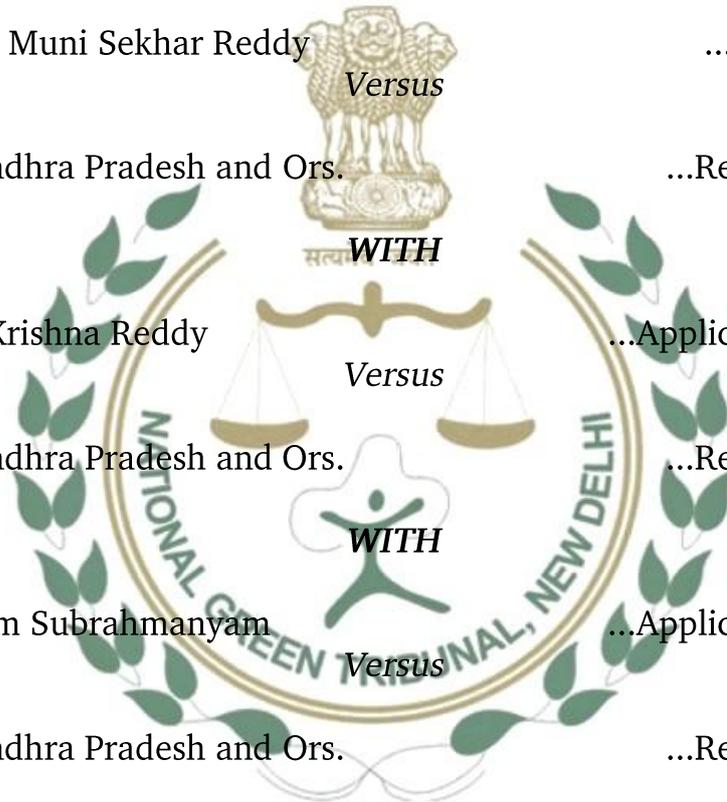
Versus

State of Andhra Pradesh and Ors. ...Respondent(s)

WITH

Saguturu Dayakar Reddy ...Applicant(s)

Versus



State of Andhra Pradesh and Ors.

...Respondent(s)

Date of hearing: 31.01.2022.

CORAM:

HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE DR. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. Stanley Hebzon Singh (all cases)

For Respondent(s): Smt. Madhuri Donti Reddy for R1 to R3 & R5 (all cases)

Mr. A. R. Sakthivel Sr. Govt. Pleader for R4 (all cases)

Mr. G. Raj Kumar for R10, R28, R31 & R34 (all cases)

M/s. Dakshayanireddy for R7, R18 to R23 (all cases)

Mr. Vijay Gurudass for R11 & R25 (all cases)

Mr. A. Prabhakaran for R8 & R12 (all cases)

ORDER

I.A. Nos. 190/2021 (SZ) to I.A. Nos. 194/2021 (SZ) in O.A. Nos. 114/2020 (SZ) to 118/2020 (SZ) & I.A. No. 203/2021 (SZ) in O.A. No. 119/2020 (SZ) & I.A. Nos. 195/2021 (SZ) to I.A. Nos. 197/2021 (SZ) in O.A. Nos.120/2020 (SZ) to O.A. Nos. 122/2020 (SZ)

1. The above cases have been posted to today for taking steps to serve notice on respondents whom service was not completed and also for consideration of further reports

2. The applicants have filed all these cases I.A. No. 190 of 2021 (SZ) in O.A. No. 114 of 2020 (SZ), I.A. No. 191 of 2021 (SZ) in O.A. No. 115 of 2020 (SZ), I.A. No. 192 of 2021 (SZ) in O.A. No. 116 of 2020 (SZ), I.A. No. 193 of

2021 (SZ) in O.A. No. 117 of 2020 (SZ), I.A. No. 194 of 2021 (SZ) in I.A. No. 118 of 2020 (SZ), I.A. No. 203 of 2021 (SZ) in O.A. No. 119 of 2020 (SZ), I.A. No. 195 of 2021 (SZ) in O.A. No. 120 of 2020 (SZ), I.A. No. 196 of 2021 (SZ) in O.A. No. 121 of 2020 (SZ) and I.A. No. 197 of 2021 (SZ) in O.A. No., 122 of 2020 (SZ) to delete the Respondents No. 12, 13, 16, 27, 29, 33, 36, 47, 49, 50, 51, 53, 57, 60, 64 and 65 respectively from the party array.

3. The office note shows that the Respondents No. 12, 16 & 27 have entered appearance through their counsels.

4. It is also mentioned in the office note that the Respondents No. 8, 10, 12 & 31 are one and the same person similarly Respondents No.11 & 25, 13 & 29, 14 & 30, 44, 64 & 65, 52 and 66 are also one and the same person.

5. The learned counsel appearing for Respondents No. 10, 28, 31 & 34 submitted that Respondents No. 13 and 29 though are one and the same person, he is no more now. Since, R12, R16 and R27 have already entered appearance there is no necessity to delete them from the party array. Since the applicants have filed these application to delete those persons against whom service could not be affected by him as some of them were returned with endorsement that they have left the place, we feel it appropriate that the same can be allowed except in respect of Respondents No. 12, 16 and 27 as they have entered appearance through their counsel. All the Interlocutory Application Nos. I.A. No.190 of 2021 (SZ) in O.A. No. 114 of 2020 (SZ), I.A. No. 191 of 2021 (SZ) in O.A. No. 115 of 2020 (SZ), I.A. No. 192 of 2021 (SZ)

in O.A. No. 116 of 2020 (SZ), I.A. No. 193 of 2021 (SZ) in O.A. No. 117 of 2020 (SZ), I.A. No. 194 of 2021 (SZ) in I.A. No. 118 of 2020 (SZ), I.A. No. 203 of 2021 (SZ) in O.A. No. 119 of 2020 (SZ), I.A. No. 195 of 2021 (SZ) in O.A. No. 120 of 2020 (SZ), I.A. No. 196 of 2021 (SZ) in O.A. No. 121 of 2020 (SZ) and I.A. No. 197 of 2021 (SZ) in O.A. No., 122 of 2020 (SZ) are allowed to the extent mentioned above and the Respondents No. 13, 29, 33, 36, 47, 49 to 51, 53, 57, 60, 64 and 65 are deleted from the party array. ***All the Interlocutory Applications are disposed of accordingly.***

6. The Registry is directed to carry out the amendment in the cause title. If the Respondents No. 44, 64 and 65 are one and the same person and if it is established so then, the 44th respondent who entered appearance through their counsel is entitled to protect the interest of Respondents No. 64 and 65 as well, in respect of their activities if it is in a different survey number but by a same person.

O.A. Nos. 114/2020 to O.A. No. 122 of 2020 (SZ)

7. All the Interlocutory Application Nos. I.A. No.190 of 2021 (SZ) in O.A. No. 114 of 2020 (SZ), I.A. No. 191 of 2021 (SZ) in O.A. No. 115 of 2020 (SZ), I.A. No. 192 of 2021 (SZ) in O.A. No. 116 of 2020 (SZ), I.A. No. 193 of 2021 (SZ) in O.A. No. 117 of 2020 (SZ), I.A. No. 194 of 2021 (SZ) in I.A. No. 118 of 2020 (SZ), I.A. No. 203 of 2021 (SZ) in O.A. No. 119 of 2020 (SZ), I.A. No. 195 of 2021 (SZ) in O.A. No. 120 of 2020 (SZ), I.A. No. 196 of 2021 (SZ) in O.A. No. 121 of 2020 (SZ) and I.A. No. 197 of 2021 (SZ) in O.A. No., 122 of

2020 (SZ) have disposed of and the Respondents No. 29, 33, 36, 47, 49, 50, 51, 53, 57, 60, 64 and 65 have been deleted from the party array.

8. The Joint Committee has filed a report dated Nil, e-filed and received today (31.01.2022) which reads as follows:-

**Committee report on the orders of the Hon'ble National Green Tribunal,
South Zone, vide Item Nos.3 to 11 in OA No.114 of 2020 to OA No.122 of
2020 Dt:10-6-2021**

It is submitted that in obedience to the orders of the Hon'ble National Green Tribunal, South Zone, Chennai in OA No.114 of 2020 to OA No.122 of 2020 Dt:10-6-2021, on 03-07-2021 under the chairmanship of Sub Collector, Gudur, a meeting has been conducted with the following line departments who are regulators in regulating unauthorized shrimp culture in Pittvanipalli, Ranganadapuram and Padartivarikandriga Villages

1. Fisheries Department
2. Police Department
3. A.P. Pollution Control Board
4. Revenue Department
5. Ground Water Department
6. Agriculture Department
7. Irrigation Department
8. Electricity Department
9. Panchayat Raj Department

In the said meeting directions had been issued to the concerned departments to take necessary steps in order to comply the orders of the Hon'ble National Green Tribunal, South Zone, Chennai and finally directed to file individual action taken report department wise on or before 1-8-2021. In continuation to the above meeting an another meeting was also conducted to review the progress on the action taken by the individual departments on 5-8-2021 as well as on 18-8-2021.

Accordingly all the line departments had submitted their action taken reports on the unauthorized shrimp cultures in Pittvanipalli, Ranganadapuram and Padartivarikandriga Villages of Chittamur Mandal.

The Fisheries Department along with the Police, Revenue, Electricity and Ground Water, Agriculture, Panchayatraj and Irrigation departments inspected the subjected villages and noticed that there are totally 135 farmers are cultivating unauthorized shrimp culture in an extent of 139.96 Hectors in three villages of Chittamur Mandal.

Accordingly notices were issued to the concerned farmers by the regulating departments ie., (Fisheries as well as Electricity) on the unauthorized ponds as well as illegal electrical connections. Aggrieved on the

above notices some of the farmers had approached Hon'ble High Court of Andhra Pradesh with a request to stop the demolition activity.

Since the orders of the Hon'ble High Court are pending on the above Writ Petitions, they were not demolished. After excluding the said court pending cases, unauthorized ponds in an extent of 110.08 Hectors covering 175 ponds belongs to 119 farmers were got demolished by the Fisheries Department under the protection of Police Department by imposing 144 Section in the area. In addition, the unauthorized Electrical service connections of 66 nos. in the said ponds were disconnected by the Electricity department. An abstract showing the status of the demolition of the aqua ponds is submitted below:

ABSTRACT													
Sl.No	Village	Demolished			Court Cases			Authorized			Total		
		No. of Farmers	Extent (in Ha.)	No. of Ponds	No. of Farmers	Extent (in Ha.)	No. of Ponds	No. of Farmers	Extent (in Ha.)	No. of Ponds	No. of Farmers	Extent (in Ha.)	No. of Ponds
1	Pittivanipalli	80	57.77	102	2	5.02	14	17	15.17	32	99	77.96	148
2	Padarthivarikandriga	10	8.77	12	7	8.98	15	11	9.86	16	28	27.61	43
3	Ranganadhapuram	29	43.54	61	11	27.63	37	0	0	0	40	71.17	98
	Total	119	110.08	175	20	41.63	66	28	25.03	48	167	176.74	289

Abstract showing the disconnected electrical service connections to the unauthorized aqua ponds is submitted below:

Sl.No	Name of the Village	No of services disconnected
1	Pittivanipalli	39
2	Padartivarikandriga	6
3	Ranganadapuram	16
	TOTAL	61

Photos showing the Demolishing Activities are hereunder

Further 96 tube wells which were in said unauthorized aqua ponds were brought in to not useful condition by disconnecting the electrical supply to those tube wells by the Ground Water department. The Government land involved in the said unauthorized ponds were taken possession by the Tahsildar, Chittamur and subsequently sign boards have been erected in the said Government land mentioning the said land is a Government land and necessary action initiated in the trespasses.

It is further submitted that in the above three villages aqua ponds discharges the waste water into Royyalakaluva, Yetigunta Kaluva and Palamadugu Kaluva.

Regarding Royyakaluva is a distributaries of Swarnamukhi river which off takes from Swarnamuki River near Vemuguntapalem Village in Naidupet Mandal and finally merges with salt water creak of Pulicat lake.

Regarding Yetigunta kaluva is a distributoary of Pulikaluva (Mallam tank supply channel) and it feeds the agriculture fields in Pittivanipalli, Padarativarikandriga and Ranganadapuram Villages in Chittamur Mandal.

Regarding Palamaudugu Kaluva is a drain channel that carries excess flood water from Pulikaluva (Mallam Tank supply channel) and it merges with Royyalakaluva. Further Pulikaluva (Mallam Tank Supply Channel) which takes off from Mallam Anicut constructed across Royalakaluva, is the only source to Mallam Minor Irrigation tank.

It is submitted that as per the action take report of the Irrigation Department it has stated that the waste water of aqua ponds are discharging waste water into Pulikaluva (Mallam Tank supply channel) through which entering into the Mallam Tank.

Therefore estimations were prepared for construction of regulator across Pulikaluva (Mallam Tank supply channel) to divert waste water from Aqua ponds into Palamaduguvagu in Chittamur Mandal which is a drainage channel and accordingly proposals amounting for Rs. 30 lakhs was submitted by the Irrigation authorities to the District Collector, SPSR Nellore and the work will be initiated soon after getting the administrative sanction.

It is further submitted that as per the soil sample tests results which were conducted by the Agriculture Department, it has been observed that there are totally 31 soil samples were collected in the agriculture fields which are adjacent to the aqua ponds in Pittivanipalli, Ranganadapuram and Padartivarikandriga Villages of Chittamur Mandal and reported that 29 sample results are in the range of 0.2 to 1.5 EC, only 2 sample results are critical for germination which are having 3.7 and 3.9 (Electrical Conductivity) and only one sample is injures to crop which is having 4.6 (Electrical Conductivity).

It is submitted that as per the recommendations of the scientist, the suitable reclamation to those three samples as application of Farm Yard Mannure (FYM) and growing of new manure crop to the samples containing ECs 3.7 and 3.9 and application of lime @ 135 Kgs per acre to the sample containing EC 4.6

Further as per the action taken report of the Agriculture Authorities, it has been evaluated that as per the crop cutting experiment results for the past 5 years, there is no yield loss to the paddy fields in the subjected areas. By this it is clear that there is no loss to the paddy fields in the subjected villages and regarding the three samples which are having EC above 3.7, awareness will be created among the farmers as per recommendations of scientists.

It is also observed that regarding drinking water there are no open well or borewell water is being used for drinking water purpose in the Pittivanipalli Village and the drinking water is supplied through borewell point situated in Chittamur village to the Pittivanipalli Village and the said pipe line is not passing through the prawn culture ponds. Further it is observed that there is no pollution for drinking water in Padartivarikandriga Village and Ranganadapuram village and further noticed that the aqua ponds are at a distance of the 3km from the habitations which are within norms guided by the Coastal Aqua Culture Authority.

Further as per the report of the Divisional Panchayat Officer there are no allegations received against the contamination of drinking water or quality of drinking water supplied in the said villages of Chittamur Mandal.

Samples were collected from the Mallam tank & its surrounding villages on 25.06.2021. The analysis results are tabulated below:

Point of Samples collection	Parameters	Value
Royyalavagu, Near Thagethamma temple, Mallam (V), Chittamur (M)	PH	6.99
	Total Suspended Solids (TSS) in mg/lit	12
	Total Dissolved Solids (TDS) in mg/lit	14322
	Chemical Oxygen Demand (COD) in mg/lit	44
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	8.4

Palamaduguvagu, Pittuvanipalli (V), Chittamur (M).	PH	6.87
	Total Suspended Solids (TSS) in mg/lit	10
	Total Dissolved Solids (TDS) in mg/lit	13194
	Chemical Oxygen Demand (COD) in mg/lit	36
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	7.0
Mallam tank at Thunadalu, Gd Road, Nidigurthy Road, Mallam (V), Chittamur (M).	PH	7.23
	Total Suspended Solids (TSS) in mg/lit	18
	Total Dissolved Solids (TDS) in mg/lit	5336
	Chemical Oxygen Demand (COD) in mg/lit	40
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	8.2
Mallam tank near Jalagarthipalem(Nagarukomma Temple), Nidigurthy Road, Mallam (V), Chittamur (M).	PH	7.32
	Total Suspended Solids (TSS) in mg/lit	16
	Total Dissolved Solids (TDS) in mg/lit	5487
	Chemical Oxygen Demand (COD) in mg/lit	36
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	7.0
Zomaral tank, Mallam (V), Chittamur (M).	PH	7.65
	Total Suspended Solids (TSS) in mg/lit	20
	Total Dissolved Solids (TDS) in mg/lit	1318
	Chemical Oxygen Demand (COD) in mg/lit	52
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	9.4
Etigattukaluva, PedhavarthivariKandriga (V), Chittamuru (M).	PH	7.76
	Total Suspended Solids (TSS) in mg/lit	16
	Total Dissolved Solids (TDS) in mg/lit	12587
	Chemical Oxygen Demand (COD) in mg/lit	32
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	6.8
Puli kaluva at Muttumbakam (V), Vakadu (M).	PH	7.05
	Total Suspended Solids (TSS) in mg/lit	12
	Total Dissolved Solids (TDS) in mg/lit	4861
	Chemical Oxygen Demand (COD) in mg/lit	28
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	5.2

Samples from Aqua ponds which will be discharged into the channels after completion of the aquaculture activity:

Aqua pond of ParriRavanaiah, Pittuvanipalli (V), Chittamuru (M).	PH	7.09
	Total Suspended Solids (TSS) in mg/lit	12
	Total Dissolved Solids (TDS) in mg/lit	18300
	Chemical Oxygen Demand (COD) in mg/lit	28
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	5.8
Water sample collected at Puli kaluva, Near Pittuvanipalli, Chittamur (M).	PH	7.08
	Total Suspended Solids (TSS) in mg/lit	14
	Total Dissolved Solids (TDS) in mg/lit	4990
	Chemical Oxygen Demand (COD) in mg/lit	32
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	6.6
Aqua pond of Hemanth Reddy, Pittuvanipalli (V), Chittamur (M).	PH	6.91
	Total Suspended Solids (TSS) in mg/lit	10
	Total Dissolved Solids (TDS) in mg/lit	11309
	Chemical Oxygen Demand (COD) in mg/lit	32
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	6.4
Aqua pond adjacent to the Puli kaluva, Pittuvanipalli (V), Chittamur (M).	PH	7.43
	Total Suspended Solids (TSS) in mg/lit	18
	Total Dissolved Solids (TDS) in mg/lit	5569
	Chemical Oxygen Demand (COD) in mg/lit	36
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	6.8
Sample collected from Aqua pond of Mahesh Reddy, Muttumbakam (V), Vakadu (M).	PH	6.71
	Total Suspended Solids (TSS) in mg/lit	16
	Total Dissolved Solids (TDS) in mg/lit	5922
	Chemical Oxygen Demand (COD) in mg/lit	24
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	5.0

Ground water samples:

Bore well water sample collected ZP high school, Mallam (V), Chittamur (M).	PH	7.65
	Total Suspended Solids (TSS) in mg/lit	8
	Total Dissolved Solids (TDS) in mg/lit	1410
	Chemical Oxygen Demand (COD) in mg/lit	16
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	2.4
Bore well water sample collected at Ranganadhapuram Panchayat, Pittuvanipalli (V), Chittamur (M).	PH	6.72
	Total Suspended Solids (TSS) in mg/lit	10
	Total Dissolved Solids (TDS) in mg/lit	880
	Chemical Oxygen Demand (COD) in mg/lit	16
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	2.6
Bore well water sample collected at Muttumbakam (V), Vakadu (M).	PH	7.18
	Total Suspended Solids (TSS) in mg/lit	6
	Total Dissolved Solids (TDS) in mg/lit	4608
	Chemical Oxygen Demand (COD) in mg/lit	16
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	2.4
Bore well water sample collected at Anganwadi primary school, Chittamur (V & M).	PH	7.27
	Total Suspended Solids (TSS) in mg/lit	8
	Total Dissolved Solids (TDS) in mg/lit	1835
	Chemical Oxygen Demand (COD) in mg/lit	12
	Biochemical Oxygen Demand (BOD) for 3 days @ 27°C in mg/lit	2.2

The aqua ponds are located in the Aqua Zone earmarked by the Government of Andhra Pradesh. Hence, the Committee humbly submit the Hon'ble National Green Tribunal that the environmental compensation may not be imposed on the aqua ponds as since there is no yield loss to the agricultural fields.

Further, it is required to stop the discharge of saline water into the fresh water bodies. Accumulated salts if any in the water bodies will get diluted during the rains/ floods. Puli kaluva is the main feeding channel for Mallam tank. The flow in this channel will be high during rains/ floods. In the remaining period, flow will be very less and some of the aqua ponds discharge their wastewaters into the Puli kaluva.

To achieve this, a regulator need to be provided at a suitable location to divert water during non-rainy days to Palamadugu Vagu to facilitate discharge of saline water into Sea. Accordingly, the Irrigation Department already submitted their estimations for construction of the shutters at Puli Kaluva to divert the aqua wastewater to the Palamadugu drainage channel during the non-rainy days.

It is further submitted that regarding the progress of the recommendations

- a) All the electrical connections in unauthorized ponds which are having no court cases were got disconnected.
- b) Regarding the installation of groundwater monitoring wells along the periphery of aqua ponds, the Deputy Director, Ground Water has requested to the Director, Groundwater and Water Audit Dept., Vijayawada for according permission from their Directorate. Soon after getting permission necessary action will be initiated.
- c) The Government lands which are having unauthorized aqua culture were handed over to the Revenue authorities and subsequently signing boards have been erected in the said land mentioning that the said land is Government land and action will be initiated on the trespassers.
- d) Proposal to drain out the waste water entering into Mallam tank supply channel from Aqua ponds into Palamadugukaluva (which is a drainage channel) though there are small objections by the Agricultural ryoths who are pumping water from Palamadugukaluva by constructing a regulator across Mallam tank supply channel the Aqua water entering into this channel may be diverted into Palamadugukaluva is submitted to the District Collector, SPSR Nellore for according sanction approvals.
- e) Involved all the line departments who are the regulators in the committee of approvals for No Objection Certificates for new aqua ponds applications as per the norms of Andhra Pradesh State Aqua Culture Development Authority.
- f) It is submitted that as per the report of the Division Panchayt Officer, Gudur there is no open well or borewell water is being used for drinking water purpose in the Pittivanipalli Village and the drinking water is supplied through borewell point situated in Chittamur village to the Pittivanipalli Village and the said pipe line is not passing through the prawn culture ponds. Further reported that there is no pollution residing at Padartivarikandiga Village and Ranganadapuram village.
- g) It is further reported that the prawn culture is cultivating at a distance of 3 Kms from the said villages.

h) As since there is no yield loss to the paddy farmers and moreover out of 31 random soil tests only two tests are critical and one is injures to crop. The scientist recommended the suitable reclamation to those three samples as application of Farm Yard Manure (FYM) and growing of green manure crop to the samples containing EC-3.7 and 3.9 and application of lime @ 135 kg per acre to the sample containing EC-4.6. The same recommendations were allotted by the agriculture department by guiding the said farmers.

This is submitted for favour of kind information.

9. The learned counsel appearing for the applicant in all these cases submitted that some shrimp culture activities are going on and the Joint Committee has not specifically mentioned about the survey number in which the demolition and closure were effected. But in the recent report submitted certain Annexures have been provided which will go to show the details of the demolition that has been done including the survey numbers and also certain Writ Petitions are pending before the Hon'ble High Court of Andhra Pradesh. If any other details are there with the applicants regarding the persons whose activities have been closed by the authorities, but they are still continuing unauthorisedely file the same before the next hearing date and if such details are given, then the same can be verified and further report can be called for.

10. The learned counsel appearing for the applicant also submitted that the committee has come to the conclusion that there yield loss has not occurred to any of the applicants and as such there is no necessity to impose any environmental compensation, though they found that pollution was caused to certain extent on account of such activities.

11. In the mean time, we have also received a letter petition from Mr. B. Ravindra Reddy whose land is situated in Survey Nos. 641/2, 643/1 & 645/2 Jarugumalli Village, Kota Mandalam of Nellore District stating that on account of the activities committed by the shrimp culture units, damage has been caused to his property, and he is not able to do with cultivation. He was also produced certain photographs showing the nature of damage caused. The Joint Committee appointed by this Tribunal is directed to consider that aspect as well and to file a report in this regard.

12. The committee is also directed to file a detailed report showing the details of the nature of yield obtained by the applicants before these shrimp culture units have been established in those agriculture lands and what is the present yield that has been obtained by them or whether such pollution has prevented from doing the agricultural activity and if that be the case what is the amount of compensation that has to be imposed.

13. The above officials are directed to ascertain the nature of damage caused to the soil and what is the nature of remediation to be done for the purpose of restoring the contamination, if any, to be caused to the soil and who are responsible for the same depending upon the pro-rata contribution made by the alleged violators causing pollution to the neighbouring agriculture lands.

14. The learned counsel appearing for Andhra Pradesh Pollution Control Board (APPCB) also wanted some time to submit their further details of the demolition done with survey numbers and also the report about the details

furnished by the counsel appearing for the applicant regarding survey numbers where such illegal activities are still continuing after making further verifications. These things can also be considered by the Joint Committee while submitting their further report.

14. The Andhra Pradesh Pollution Control Board (APPCB) as well as the Joint Committee are directed to ascertain as to whether those units who have obtained necessary permission, have committed any violations of the conditions imposed on account of which pollution has been caused. If that be the case what is the amount of compensation to be realised from them. These aspects were also not answered by the committee while submitting their either in the present report or in the earlier reports filed. So these aspects will also have to be considered by them while submitting their further report.

15. The Andhra Pradesh Pollution Control Board (APPCB) is also directed to submit a report regarding the nature of Writ Petitions pending before the Hon'ble High Court of Andhra Pradesh against the demolition order passed and the present stage of the Writ Petition as well while submitting their further report to be filed as directed.

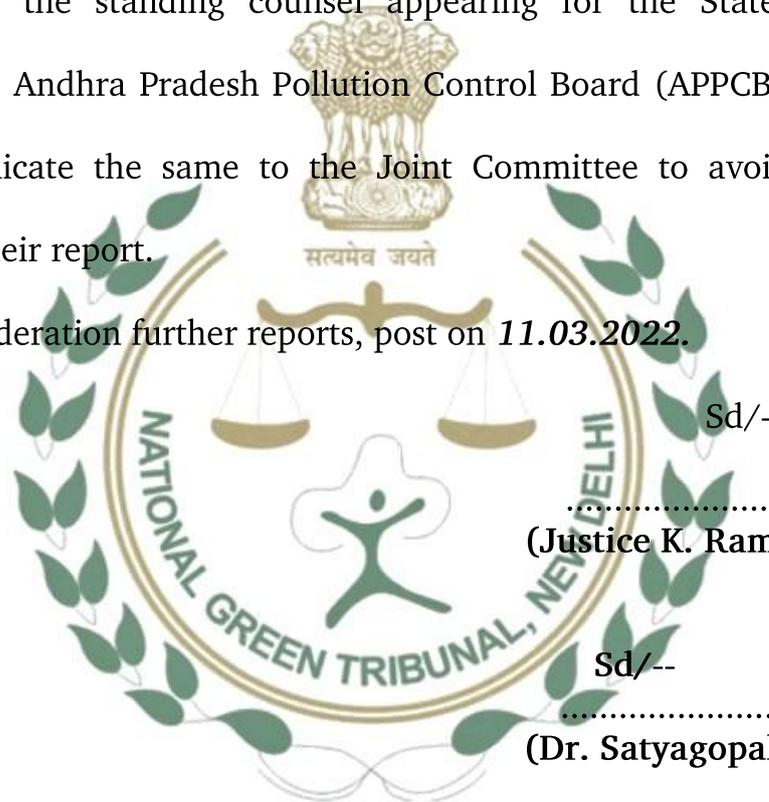
16. The respective departments are also directed to file their independent further action taken report in tune with the directions issued by this Tribunal before the next hearing date.

17. The respondents are directed to submit their further report on or before **11.03.2022** by e-filing in the form of searchable PDF/OCR Supportable PDF

and not in the form of Image PDF along with necessary hardcopies to be produced as per rules.

18. The Registry is directed to communicate this order to the members of the committee, Andhra Pradesh Pollution Control Board (APPCB) and also to the official respondents along with the copy of the letter petition received with the photographs therein, immediately by e-mail and also hand over the copy of the same to the standing counsel appearing for the State Departments including the Andhra Pradesh Pollution Control Board (APPCB), so that they can communicate the same to the Joint Committee to avoid delay while submitting their report.

19. For consideration further reports, post on **11.03.2022**.



Sd/-

.....J.M.
(Justice K. Ramakrishnan)

Sd/--

.....E.M.
(Dr. Satyagopal Korlapati)

O.A. No.114 of 2020 to
O.A. No. 122 of 2020,
31.01.2022, Sr.